

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No.20

CA 185/2024 (NEW CA) CA 16/2021 IA 15/2021 IA 61/2022 CA 136/2022

CA 29/2023 CA 44/2023 CA 144/2024

In

CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **06.06.2024**

NAME OF THE PARTIES: **Union of India**

Vs.

**Infrastructure Leasing and Financial
Services**

RULE 11 OF NCLT, SEC. 241- 242 OF COMPANIES ACT

Mr. Aditya Bapat a/w Mr. Hamd Bhati, Ld. Counsel for the Applicant present.
Ms. Drishti Das a/w Mr. Jaswani, Ld. Counsel for ILFS present in CA 185/2024,
CA16/2021, IA 15/2021, IA 61/2022 and CA 136/2022. Mr. Karn Shroff, Ld.
Counsel for Respondent No. 322 in CA 144/2024. Ms. Aditi Bhansali, Ld.
Counsel for Applicant in IA 15/2021 and IA 61/2022 and Intervenor in CA
16/2021. Mr. Cheryl Fernandes a/w Mr. Aahruti Jayendran, Ld. Counsel for
Respondent in CA 29/2023 &

CA 185/2024

1. This is an Application seeking closure of ITNL Road Investments Trust by dissolution and permit the Applicant, IL&FS Transportation Networks Limited and ITNL Road Investments Trust after approval of Hon'ble Justice D.K. Jain (Retd.)
2. Ld. Counsel for the Union of India seeks time to file reply. Time granted. The Union of India may file reply within two weeks after duly serving the copy to the other side.
3. List this matter on

CA 144/2024

1. This application is seeking insertion of clause "E" in the prayer clause of the Company Petition.
2. The learned counsel for the applicant submits that they are adopting the arguments taken place in the connected applications.
3. Reserved for orders.

CA 29/2023

CA 44/2023

1. Learned Counsel for the Union of India undertakes to file reply once again upon the Applicant.
2. Ld. Counsel for the Applicant submits that he has received the copy of reply in CA 44/2023.
3. List this matter on 27.06.2024.

CA 15, 16 & 61 of 2024

1. Ld. Counsel for the IL&FS submits that some settlement talks are going on between the parties and there is a likelihood of settlement in the matter.
2. List this matter on 05.07.2024.

CA 136/2022

1. Ld. Counsel for the ITNL seeks further time to have instructions from their client to file reply.
2. List this matter on 08.07.2024.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)